

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 30/(MAH)/2016
CA No.

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: Preet Pal Singh Chandhok
V/s.
M/s. Super Global Limited

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	PRASHANT KUMAR - ADVOCATE (for Petitioner)		

Order

CP No. 30/241-242/NCLT/MB/MAH/2016

The Petitioner Counsel has clearly stated that Annexure-5 as shown in the pleadings, has not been shown in the material papers, since this mistake has been noticed by the Petitioner Counsel later, he wants the matter to be adjourned to some other date to bring in Annexure-5 as part of this Petition on the next date of hearing.

Petitioner is at liberty to bring in Annexure-5 to the Petition, with a direction to the Petitioner to communicate this order to the respondents before next date of hearing.

List this matter for hearing on 05.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)